

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB) 452(ND)/2017

CORAM:

PRESENT: MR. L. N. GUPTA
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.01.2020.

NAME OF THE COMPANY: M/s Power2sme Pvt. Ltd. Vs. JV Strips Ltd. &Ors.

SECTION: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present:	Mr. Rajat Chaudhary and Mr. Gautam Singhal, Advocates for ICICI Bank Mr. Shaswat Anand, Advocate for Liquidator Mr. Debashis Nanada - Liquidator			
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ORDER

Ld. Counsel appearing for the Liquidator has submitted that despite service, the non-applicants/respondents have not appeared in court. He seeks to recover money for the material supplied to them during the course of the CIR process.

The RP had kept the business of the Corporate Debtor in operation and had supplied goods to the 3 non-applicants herein. Till date they have not paid the amount due despite demands. Since the names of the sole proprietors are not given in the application, let the names of the sole proprietors be given upon which coercive steps shall be taken to procure their presence in court.

CA 1682/2019 has been filed making allegations of undervalued transactions just prior to the initiation of the CIR process. Notice be effected on the Respondents/ their Directors returnable on 30th January 2020. Dasti.

CA 186/2020 has been filed by the ICICI Bank alleging that their security has been invoked by the Liquidator. Despite the same, their claim has not been treated as a secured one. Notice of the same is accepted by the Liquidator returnable on 30th January 2020. Dasti.



(L. N. Gupta)
Member (T)



(Ina Malhotra)
Member (J)